## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2017

Name of the Company:

State Bank of India

V/s.

Essar Steels Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankrupcy

Code

Mr. Nirag Pathak Adv. for Shaidul Financial Bathab.

1. Amarchana Creditor

2 Mr. Saurabh Soparkaron Senior Adv. Mr. Keyur Gandhi J Adv. for Nanavahi

Associates

Mr. Nisarg Desai Mr. Raheel Patel

## <u>ORDER</u>

Learned Advocate Mr. Nirag Pathak present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Nirag Desai with Learned Advocate Mr. Raheel Patel present for Respondent.

Learned Senior Counsel appearing for the Respondent filed the order of the Hon'ble High Court of Gujarat dated 07.07.2017 made in Special Civil Application no. 12434/2017 which reads as follows

"Heard Learned Senior Counsel Mr. Mihir Thakore with Learned Senior Counsel Mr. Saurabh Soparkar with Learned Senior Counsel Mr. Mihir Joshi with Learned Advocate Mr. Keyur Gandhi for the petitioners. He is on his legs. The Court time is over. List the matter as part heard immediately after fresh urgent matters on 12.07.2017. Order dated 04.07.2017 shall remain in force till then."

In view of the above said order of the Hon'ble High Court of Gujarat and at the request of Learned Counsel for Respondent, list the matter on 13.07.2017.

List the matter on 13.07.2017.

SIKKI RAVEENDRA BARII

MEMBER JUDICIAL

Dated this the 10th day of July, 2017.